

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. III

Excise Misc. Application No. 85222 of 2019

In

Excise Appeal No. 86620 of 2018

[Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-126-2017-18 dated 24th January, 2018 passed by the Commissioner of Central GST & Customs (Appeals), Goa.]

**M/s Siemens Ltd.
L-6 Verna Industrial Estate,
Verna, Goa – 403 722**

.....Appellant

VERSUS

**Commissioner of Central Excise
& Service Tax (Appeals), Goa
ICE House, EDC Complex, Panaji,
Goa – 403 001**

.....Respondent

APPEARANCE:

Shri R. Ostwal, Advocate for the Appellant
Shri N N Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85769/2019

Date of Hearing: 08.04.2019

Date of Decision: 08.04.2019

Per: CORAM

This application seeks withdrawal of appeal no. E/86620/2018 against order-in-appeal no. GOA-EXCUS-000-APP-126-2017-18

dated 24th January 2018 of Commissioner of Central GST & Customs (Appeals), Goa.

2. Considering the plea, application is allowed and the appeal is dismissed as withdrawn.

(Dictated in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad